

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2228
ANSWERED ON:12.08.2011
EVASION OF IT
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Will the Minister of FINANCE be pleased to state:

- (a) the number of people who have filed individual Income Tax return for the years 2007-08, 2008-09 and 2009-10 under Income Tax Act, 1961 in the country;
- (b) the taxable income received by the Government during the above assessment years;
- (c) the estimated revenue loss due to evasion of income tax by individual tax payers for the said period; and
- (d) the number of individual tax defaulters in the country during the said period and name of top 10 defaulters during the assessment years-2007-08, 2008-09 and 2009-10 under Income Tax Act, 1961, year-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALAMMANICKAM)

(a) Sir, the detail is as under:-

Assessment Year Total number of individual return filers

2007-08	14782316
2008-09	22677296
2009-10	27599417

(b) Under the scheme of Income Tax Act, different categories of taxpayer are chargeable to tax at different rates and minimum income chargeable to tax also varies for different categories. Moreover, any taxpayer can file a return of Income even if his income is not chargeable to tax. Thus, no centralized data about taxable income reported to the Government by different categories of taxpayers is not maintained by the Ministry.

(c) Under the Income Tax Law, there are different categories of assesses including individuals. No data is centrally maintained in the Ministry regarding tax evasion assessee wise. Appropriate action as per the provisions of the Direct Tax Laws is taken whenever credible information with regard to tax evasion, including by individual tax payers, is received by the Income Tax Department.

(d) There are different categories of assesses within the scheme of the Income Tax Act, 1961 based upon their status. In the Ministry no data pertaining to a particular category of defaulters is maintained. Though corresponding action is taken at the field level in all such cases to collect Government dues. The list of top 10 individual defaulters for these years is as per Annexure `A.